

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA No. 223/94 : Date of order 16.5.94

Prem Narain : Applicant

V/s

Union of India & Others : Respondents

Mr. T.P. Sharma : Counsel for the applicant

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. P.P. Srivastava, Member (A)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE-CHAIRMAN)

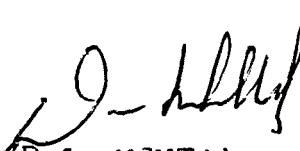
The learned counsel for the applicant has referred a judgement of Central Administrative Tribunal, Madras Bench in writ petition no. 11383 of 1983 and others decided by the Madras Bench in TA No. 465/86 on 5.12.86. The case of the applicant is that this judgement applies in this case and he has filed representation on 1.1.94.

2. The applicant has come before the expiry of six months. However, we direct the respondents to consider and decide the representation of the applicant in accordance with the law taking into consideration the judgement of the Madras Bench of the Tribunal and to pass necessary orders on the representation. If he is entitled for any benefit, his case ^{can} also be consider on merits. OA is disposed of accordingly.

3. Applicant will be at liberty to approach this Tribunal after the expiry of six months from the date of representation and the respondents are directed to consider the representation with a period of one month from the date of ^{its submission} ~~his service~~.


(P.P. SRIVASTAVA)

Member (A)


(D.L. MEHTA)
Vice-Chairman